

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3553/2016

New Delhi this the 20th day of October, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Pradhan Singh
Aged about 54 years
S/o Shri Rattan Chand
R/o Qtr No.695/6, Lodhi Road
New Delhi -03.
(through Sh. U. Srivastava)

... Applicant

Versus

1. Union of India through
The Secretary, Ministry of Rural Development
Department of Rural Development,
Krishi Bhawan
New Delhi.
2. The Under Secretary
M/o Rural Development
Department of Rural Development
Krishi Bhawan
New Delhi. ... Respondents

ORDER (ORAL)

Mr. Shekhar Agarwal, Member (A)

Learned counsel for the applicant has submitted that the applicant is aggrieved by extension of his suspension period vide impugned order dated 29.08.2016 contrary to DoPT instructions as contained in their OM F. No. 11012/04/2016-Estt.(A) dated 23.08.2016 (page 31-32 of the paper-book). He made a representation to the respondents first on 24.08.2016 and again on 09.09.2016 after passing of the impugned order. However, the respondents have not taken any decision on the same.

2. Learned counsel for the applicant submitted that the applicant would be satisfied in case directions were given to the respondents to decide the representation of the applicant at the earliest.

3. In view of the limited prayer made by the applicant, we dispose of this OA at admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to decide the representation of the applicant by means of a reasoned and speaking order within four weeks from the date of receipt of certified copy of this order. No costs.

Order **DASTI**.

(Brahm Avtar Agrawal)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/